

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6911
ANSWERED ON:07.05.2010
CUSTOMS CLEARANCE AT AIRPORTS
Jagannath Dr. M.

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Centre has cleared an ambitious project where frequent business flyers will be registered with the customs and immigration departments so they can be given clearance quickly;
- (b) if so, the details thereof;
- (c) whether such passengers would be allotted separate counters while flying abroad as well after landing in the country;
- (d) if so, the details thereof;
- (e) Whether Central Board of Excise and Customs proposes to begin a passenger profiling exercise; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to (d): No, Madam. There is no proposal under consideration for registration of frequent business flyers with customs and immigration departments.

(e) & (f): Yes, Madam. A project called `Advance Passenger Information Systems (APiS) is proposed to be developed for profiling passengers so as to identify bonafide passengers for facilitation and target passengers, who are likely to be non-compliant with the Customs Act, 1962 and other laws in force, for taking necessary action.